

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

Date of order: 10.11.1999

OA No.428/99

Dhar Singh Shekhawat S/o Shri Bhanwar Singh aged about 45 years working as Small Industries Promotion Officer, Small Industries Service Institute, Baes Godam, Jaipur.

.. Applicant

Versus

1. Union of India through the Secretary to the Government of India, Department of Small Scale Industries, Ministry of Industry, New Delhi.
2. Development Commissioner, Small Scale Industries, 705, 'A' Wing, Maulana Azad Road, New Delhi.
3. Director, Small Industry Service Institute, 22, Dodown, Industrial Estate, Jaipur.
4. K.V.Irniraya, Development Commissioner, Small Scale Industries, 705, 'A' Wing, Maulana Azad Road, New Delhi.

.. Respondents

Mr. K.L.Thawani, counsel for the applicant

Mr. Asgar Khan, Briefholder for Mr. M.Rafiq, counsel for the respondents.

CORAM:

Hon'ble Mr. Gopal Krishna, Vice Chairman

ORDER

Per Hon'ble Mr. Gopal Krishna, Vice Chairman

Applicant, Dhar Singh Shekhawat, has filed this application under Section 19 of the Administrative Tribunals Act, 1985, challenging his order of transfer dated 23.07.1999 by which he was transferred from Jaipur to New Delhi on the post of Small Industries Promotion Officer (Economic Investigation).

2. Heard the learned counsel for the applicant and Shri Asgar Khan, Briefholder for Mr. M.Rafiq, counsel for the respondents. Records of the case have been carefully perused. Parties counsel have agreed to this matter being disposed of at the stage of admission.

3. The grievance of the applicant is that his transfer has been made in the mid education session and his 3 children are prosecuting studies in Jaipur. It is also stated by the applicant that his father is suffering from

Chakraborty

heart disease.

4. The applicant intends to make another representation to the concerned authorities in regard to his grievance.

5. In the circumstances, the present application is disposed of with a direction to the respondents to reconsider the applicant's representation regarding his grievance within a month of the receipt of a copy of this order, if any representation is made by the applicant within 7 days from today.

6. The application stands disposed of accordingly.

*Gopal Krishna*  
(GOPAL KRISHNA)  
Vice Chairman